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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 192/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2018**

Name of the Company: Daimler Financial Services Pvt Ltd.
V/s.
JSM Devcons India Pvt. Ltd.

Section of the Companies Act: Section 7 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. **RAJAN J. PATEL** *Petitioner* *Rajan Patel*
2.

ORDER

Learned Advocate Mr. Rajan Patel present for present for Financial Creditor/
Petitioner. None present for Respondent.

Petitioner counsel represented that petitioner need further time to obtain the correct
address of the company.

Petitioner is directed to issue fresh notice to Respondent and shall file proof of
service.

List the matter on 20.03.2018.

Manora
**MANORAMA KUMARI
MEMBER JUDICIAL**

B. Raveendra Babu
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 22nd day of February, 2018.